

this evening's function when the President is laying the foundation stone of the Parliament House Annexe at 6.30 P.M. ? As decided by the General Purposes Committee, the building will be named Sansadiya Soudha. For this purpose, we will have to adjourn a little early, at 5.30 P.M. If you like.

SHRI RANGA (Srirakulam) : Let it be at 5 P. M.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : Either we adjourn at 5 P.M. or we continue to sit till 6 P.M. because we can then go direct from here to the function.

Mr. SPEAKER : The moment we adjourn and go home, there may be many attractions there and many members may be absent. It is much better that we adjourn and straightway go there.

SHRI RANGA : It is difficult for us soon after the House adjourns to go there. We cannot even get taxis here. So let us adjourn at 5 O'clock.

Mr. SPEAKER : All right. We will adjourn at 5 O'clock. But all members will kindly make it a point to be present. It is their own House.

12.48 hrs.

PAPERS LAID ON THE TABLE

Audit Report (Commercial) 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of SHRI Y. B. CHAVAN, I beg to lay on the table-a copy of the Audit Report (Commercial), 1970—Parts I and II, under article 151 (1) of the Constitution. [Placed in Library. See No. LT—3810/70]

Notification under Coal Mines (Conservation and Safety) Act.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MIN. SAND METALS. (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the table-a copy of Notification No. S. O. 1810 published in Gazette of India dated the 23rd May, 1970, exempting raw coal despatched to washeries in India, for the purpose of beneficiation for the levy of the duty of excise, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT—3811/70]

Notification under Customs Act, IFC Act etc.

SHRI VIDYA CHARAN SHUKLA : I beg to lay on the Table—

(1) A copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1032 in Gazette of India dated the 11th July, 1970, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT—3812/70]

(2) A copy of the Notification No. 2/70 (Hindi and English versions) published in Gazette of India dated the 23rd May, 1970 containing amendments to the Industrial Finance Corporation of India Employees' Provident Fund Regulations, under Sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT—3813/70]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 972 published in Gazette of India dated the 27th June, 1970 together with an explanatory memorandum.

- (Shri Vidya Charan Shukla)
- (ii) G.S.R. 999 published in Gazette of India dated the 1st July, 1970 together with an explanatory memorandum.
- (iii) The Baggage (Amendment) Rules, 1970 published in Notification No. G.S.R., 1001 in Gazette of India dated the 2nd July, 1970 together with an explanatory memorandum.
(Placed in Library See No. L.T.-3814/70)
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 802 to 809 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.
- (ii) G.S.R. 869 published in Gazette of India dated the 2nd June, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 891 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 899 and 900 published in Gazette of India dated the 8th June, 1970 together with an explanatory memorandum.
- (v) G. S. R. 936 to 938 published in Gazette of India dated the 13th June, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 957 published in Gazette of India dated the 19th June, 1970 together with an explanatory memorandum.
- (vii) G.S.R. 969 published in Gazette of India dated the 25th June, 1970 together with an explanatory Memorandum.
- (viii) G.S.R. 1031 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.

- (ix) G.S.R. 1060 published in Gazette of India dated the 17th July, 1970.
(Placed in Library. See No. LT—3815/70)

ARREST AND RELEASE ON BAIL
OF MEMBER

(Shri N. K. Somani)

Mr. SPEAKER : I have to inform the House that I have received the following telegram, dated the 1st August, 1970, from the Inspector of Police, Prohibition Control, Bombay :—

“I have the honour to inform you that I have found it my duty in exercise of my powers under Criminal Procedure Code to direct that Shri N. K. Somani, Member, Lok Sabha, be arrested for breach of Clause 4 of the Maharashtra Food Grains Order, 1966, Punishable under Section 7 of the Essential Commodities Act, 1955 on the 1st August, 1970, at 13.50 hours, at Bruce Street, Bombay. He was released on personal bond at 15.30 hours on the 1st August, 1970, pending trial.”

12-50 hrs.

TAXATION LAWS (AMENDMENT)
BILL.

(i) Report of Select Committee

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Report of the Select Committee on the Bill further to amend the income-tax Act, 1961, the Wealth-tax Act 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.

(ii) Evidence

SHRI CHINTAMANI PANIGRAHI : I beg to lay on the Table a copy of the Evidence given before the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.